

**PERSONAL EXPLANATION OF
MEMBER UNDER RULE 387**

डा० श्रीनिवास दास (जबलपुर) : अध्यक्ष महोदय दिनांक 20 जुलाई को मध्य प्रदेश के सम्बन्ध में जो स्वगत प्रस्ताव पर बहस चल रही थी। उस में मैंने अपने पुत्र मनमोहन दास के सम्बन्ध में जो कुछ कहा था उस का यह भाष्य निकल सकता है कि उन्हें विरोधी बल वालों ने गायब कर रात भर अपने निबंध में रखा। मैं स्वयं उस समय श्रीपाल में नहीं था और मैं ने यह मनमोहन दास से जो मेरी टेलीफोन पर बातचीत हुई थी उस के आधार पर कहा था। मनमोहन दास से फोन पर मेरी जो बात हुई उस में उन्होंने ने यह कहा था कि रात भर के बाद वे घर लौटे हैं। ऐसे प्रवचनों पर सदस्यों को गायब कर उन्हें अपने नियंत्रण में रखने का कार्य कभी कभी किया जाता है। अतः उन के इन कथन का कि वे रात भर के बाद लौटे हैं मैं ने यह धर्म लगा लिया कि उन्हें भी रात भर गायब कर अपने नियंत्रण में रखा गया होगा। परन्तु उस के बाद फोन पर मुझे मालुम हुआ कि उन के साथ कोई ऐसी बात नहीं की गई थी। वे स्वतः ही राजनीतिक परिस्थिति का अध्ययन करने के लिये रात भर चुनते रहे थे। उन्हें न कि श्री ने गायब किया था और न किसी ने अपने नियंत्रण में रखा था।

Some hon. Members rose—

Mr. Speaker: No, no. So many hon. Members cannot get up and start speaking.

श्री जयु सिन्घे : (मुंघेर) : प्रजातन्त्र को गायब हो गया है उस को लौटाया जाए।

श्री हुकम चन्द कच्छबाय : (उज्जैन) : प्रजातन्त्र की हत्या की जा रही है।

Mr. Speaker: It is only a personal explanation. He wanted to correct himself. It cannot be a point of discussion now.

श्री जयु सिन्घे : धर्म धारणी है।

श्री हुकम चन्द कच्छबाय : मैं ने एक प्रस्ताव दिया था उस का क्या बना है ?

Mr. Speaker: Everybody who has given a *prastav* wants to raise it here. That is not possible. There are 50—100 *prastavs*. Is it suggested that they can all rise now and start speaking on them?

श्री हुकम चन्द कच्छबाय : उत्तर तो मिलना चाहिये। जानकारी तो मिलनी चाहिये कि स्वीकार हुआ है या नहीं हुआ है।

Mr. Speaker: Let him wait. It will go in the routine way from the office. The office will write to him whether it has been accepted or not. It is the duty of the office to do that. I expect them to write to every hon. Member who has given notice of any matter. There is no doubt about that.

श्री हुकम चन्द कच्छबाय : मुझे सूचना नहीं मिली है। तीन चार को मिली है मुझे नहीं मिली है।

Mr. Speaker: If you have any complaint that the office has not worked properly, please write to me. The Secretary and myself will look into it.

श्री हुकम चन्द कच्छबाय : मैं ने धारण की लिखा है लेकिन उस का भी जवाब नहीं मिला है।

12.30 hrs.

FOOD CORPORATIONS (AMENDMENT) BILL.

The Minister of Food and Agriculture (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to amend the Food Corporations Act, 1964 and to declare the Central Government as the appropriate Government under the Industrial Disputes

Act, 1947 in relation to the Food Corporation of India.

Shri S. M. Banerjee (Kanpur): I would like to oppose this.

Mr. Speaker: At the introduction stage itself you want to oppose?

Shri S. M. Banerjee: Yes. The Statement of Objects and Reasons of this Food Corporations (Amendment) Bill declares:

"The object of this Bill is to prescribe the conditions of service in regard to pay, pension and other similar matters which would be applicable to the employees on their transfer to the Corporation. In doing so, care has been taken to ensure that the pay, pension and other conditions of service are not as far as possible, adversely affected on account of such transfer."

Then, I would invite your kind attention to page 2 of the Bill where clause (3) reads:

"An officer or other employee transferred by an order made under sub-section (1) shall, on and from the date of transfer, cease to be an employee of the Central Government and become an employee of the Corporation . . ."

The Food Corporation Employees' Association, an all-India body, has been fighting hard for their very existence. Their services were terminated, they were asked to resign when they joined the Food Corporation.

Mr. Speaker: All this you can raise at a later stage.

Shri S. M. Banerjee: I am coming to the objection. We were assured in this House by the ex-Food Minister, Shri Subramaniam, and the present Food Minister, and the Minister of State, Shri Shinde that due care would be taken to include the demand of the employees. What was the demand of the employees? That they

should be treated as Government employees, that there should be no change in their service conditions, that the CCS rules in regard to discipline which are applicable to Government employees should be made applicable to them in relation to article 311 of the Constitution. I find from the Bill that all those assurances which were given to the employees have not been fulfilled, with the result that this Bill does not fulfil the demands, and as such I oppose this. It should be sent back and discussion should be held with the employees, and this should be re-drafted and placed before the House.

श्री शर्मा करमचौधरी : (बम्बई-दक्षिण) :

प्रोच्यक्ष महोदय, मैं इस विधेयक का विरोध करने के लिए खड़ा हुमा हूँ। माननीय सदस्य, श्री बनर्जी, ने जो बातें कही हैं उन का समर्थन करते हुए मैं निवेदन करना चाहता हूँ कि सरकार रिजिनल डायरेक्ट्रेट्स प्राफ फूड के कर्मचारियों को फूड कारपोरेशन के कर्मचारी बनाने के सम्बन्ध में यह बिल सार्द है। कई दिनों से यह बात चल रही है कि सेंट्रल बेयर हाउसिंग कारपोरेशन को खत्म किया जायेगा जिा को सरकार चलाती है। उस कारपोरेशन के कर्मचारी इस वक्त बहुत परेशानी में हैं क्योंकि उन को भानूम नहीं है कि क्या उन को फूड कारपोरेशन में रखा जायेगा या सरकारी नौकरी में रखा जायेगा या काम से हटा दिया जायेगा। जब सरकार रिजिनल डायरेक्ट्रेट्स प्राफ फूड के कर्मचारियों के बारे में यह व्यवस्था कर रही है तो हम यह भी चाहेंगे कि वह इस बिल को पूरे तौर पर बनाए, सेंट्रल बेयर-हाउसिंग कारपोरेशन के कर्मचारियों के मामले को भी इसमें जोड़ दे और तभी इस बिल को यहाँ पर पेश किया जाये।

Shri Jaghwan Ram: At this stage I have nothing to say, because care has been taken to see that the interests of the employees, when they are transferred to the Food Corporation, so far as their salary, promotions and increments are concerned, are not adversely affected.

[Shri Jagjivan Ram]

So far as the disciplinary question is concerned, care can be taken to see that provisions are made as in the case of Government servants for first and second appeal. Care can also be taken to see that some independent authority is established for that purpose, but that will be when the consideration stage comes, not at this stage.

श्री बाबू करवेंडीस : मंत्री महोदय ने सेन्ट्रल बेयरहाउसिंग कारपोरेशन के कर्मचारियों के बारे में जवाब नहीं दिया है।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Food Corporations Act, 1964 and to declare the Central Government as the appropriate Government under the Industrial Disputes Act, 1947 in relation to the Food Corporation of India."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

12.15 hrs.

COTTON FABRICS (ADDITIONAL EXCISE DUTY) (REPEAL) BILL*

श्री विवेक सिन्हा : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि काटन फैब्रिक्स (एडीशनल एक्ससाइज ड्यूटी) ऐक्ट 1957 के निरसन का उपबन्ध करने वाले विधेयक को पेश करने का अनुमति दी जाये।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957."

The motion was adopted.

श्री विवेक सिन्हा : मैं बिल को पेश करता हूँ

12.16 hrs.

FINANCE (No. 2) Bill, 1967—contd.

Mr. speaker: The House would now take up further consideration of the Finance Bill. 3 hours and 15 minutes were taken till now and we have 6 hours and 45 minutes. Shri Vishwanatham had already taken 11 minutes and he may kindly complete in another 4-5 minutes.

Shri Tenneti Vishwanatham: (Vishakhapatnam) Ten minutes.

Mr. Speaker: Your group gets 11 minutes. So, you try to conclude as early as you can.

Shri Tenneti Vishwanatham: Once in a year, ten minutes is not a long time. Yesterday, I was on this point of the plea of the Government that they have no money for anything. But we have here a complete set of figures for the third plan. What do they show: You will see how the tax and non-tax revenues have been progressively increasing from Rs. 1269 crores in the first year of the third plan to Rs. 1586 crores in the second year, Rs. 2004 crores in the third year, Rs. 2229 crores in the fourth year and Rs. 2490 crores in the fifth year, that is 1965-66. The Finance Minister might know that every year, during the plan period, the Government budget for something and they actually collect much more. In 1961-62 they budgetted for a collection of Rs. 835 crores but collected actually Rs. 951 crores. The corresponding figures for 1962-63 are Rs. 998 and 1180 crores; for 1963-64, 1356 and 1505 crores and in 1964-65, again they collected Rs. 1895 crores as against the budgetted amount of Rs. 1573 crores. In the next year again they budget for Rs. 1817 crores but collect Rs. 1925 crores. Every

* Published in Gazette of India Extraordinary Part II, Section 2, dated 25-8-1966.

† Introduced with the recommendation of the President.